

**Report of the District Collector in compliance with the order dated. 12/01/2021 issued
by the Hon'ble National Green Tribunal in the matter of O.A. No.103/2020**

The Hon'ble national Green Tribunal(SZ), Chennai in the matter of O.A.No. 103/2020 filed by Thiru.S.Sakthivel against the power looms located in Tharamangalam, Omalur Taluk and Salem District passed an order dated 12/01/2021(**Annexure-I**) in para 8 and 9

8. So the committee is directed to file a further report regarding the observations made by this Tribunal and the remedial measures to be taken for mitigating the situation and even if any shifting has to be done to relocate the same without affecting their livelihood, then that also will have to be considered by the District Collector and come with their proper action plan in this regard. The Committee is directed to 4 conduct further noise monitoring test and submit the report to this Tribunal through e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

9. The committee as well as the District Collector are directed to submit the report to this Tribunal on or before 12.2.2021

I. Introduction of Tharamangalam Town panchayat

Tharamangalam selection grade town panchayat is located 26 KM away from Salem Town. Tharamangalam is a Town Panchayat with 18 wards. The total area of the Town panchayat is 9.72 Sq.Km. The Population of the Town panchayat as per 2011 census is 30222. Many temples, Government Hospital, Private Hospitals and Educational Institutions are located in that Town.

Every one third of the house owner has established power loom by availing bank loan with margin money of Rs.25000/-. Once power loom is installed, Paavu (Thread) will be given by the Company along with job card. The design of saree will be as per the job card. On job work, people are weaving the special type of sarees, towels and get their labour charges. The weaver gets a labour of Rs.750 per day if he works morning 6AM to 7PM and able to weave three sarees. Normally a power loom unit can weave 2-3 sarees per day. The length of the saree varies from 12 to 18 m. Labour charges per saree is Rs 300 to Rs 350 depends on the design. Under the self-employment, people are working on their own and the family members only are availed. It is reported that no third person is engaged as labour. The power loom is established in the house itself. The power loom sector plays a major role in Tharamangalam towards Self employment and Socio economic status.

The Government of Tamil Nadu has effected free power supply to power looms. Each power loom can avail 750 units once in two months period. This is tiny sector unit with investment of less than 2 lakhs in a power loom.

There are 1500 power looms are located in Tharamangalam area with free power supply of 750 units once in two month. More than 10000 power looms could be located in Salem District alone.

II. Land Use Clarrification of Tharamangalam Town

The Municipal administration and water supply (MA.I) Department, Tamil Nadu issued G.O (Ms)No. 18, dated. 04/02/2019 under the Tamil Nadu Town & Country Planning Act, 1971 as the Tamil Nadu combined Development and Building Rules, 2019.

The zoning regulation of the above said Rules, reported in annexure-xviii, subdivision- xxiii (**Annexure-II**) that the following “activity is permitted in residential use zone”.

“Industries listed by the Tamil Nadu Pollution Control Board as Green industries listed in - **Annexure-IV** and subject to maximum installation of 30 HP”. Power loom is coming under the Green category.

The additional Director, Directorate of Town and Country planning has reported vide her letter dated. 09/02/2021 (**Annexure-III**) that power loom activity is permitted in residential area also.

In view of the above, all the power looms are in operation with less than 5HP motor. Hence, power loom is permitted in residential area and mixed residential area.

TNPCB has taken Ambient Noise level in various places on various dates and they are tabulated below.

III. Status of Ambient Noise Level

I. Ambient Noise Level Monitoring report is tabulated below. (During day time)

Sl. No	Ward	Date of survey	Noise dB(A) Average L_{eq}	L_{min}	L_{max}	Observed land use clarification
1.	1 st ward	14.10.2020	53.1	41.8	99.5	Residential
2.	2 nd ward (i)	14.10.2020	54.25	41.4	89.6	Residential
3.	2 nd ward (ii)	16.10.2020	65.84	46.8	100.3	Commercial
4.	3 rd ward	15.10.2020	63.36	42.4	102.1	Residential
5.	4 th ward(i)	13.10.2020	52.69	36.7	76.4	Residential
6.	5 th ward	13.10.2020	49.87	39.0	82.2	Residential
7.	6 th ward	15.10.2020	59.43	40.1	92.0	Residential
8.	7 th ward	16.10.2020	46.56	35.8	56.8	Residential
9.	8 th ward	16.10.2020	81.15	59.6	117.4	Commercial

10.	9 th ward	15.10.2020	66.17	48.7	107.4	Residential
11.	10 th ward	14.10.2020	57.36	43.0	92.3	Silence Zone
12.	11 th ward	17.10.2020	43.94	36.2	78.5	Residential
13.	12 th ward	15.10.2020	64.98	45.3	102.6	Mixed
14.	13 th ward	14.10.2020	55.27	42.3	88.4	Residential
15.	14 th ward	13.10.2020	49.43	36.6	95.8	Residential
16.	15 th ward(i)	13.10.2020	51.57	37.9	95.4	Residential
17.	16 th ward(i)	18.10.2020	56.63	41.9	93.6	Silence Zone
18.	16 th ward(ii)	14.10.2020	68.86	55.8	94.7	Residential/Agri
19.	17 th ward	16.10.2020	83.56	61.9	117	Commercial
20.	18 th ward	13.10.2020	49.06	40.5	83.5	Silence/ Background
21.	18 th ward(ii)	14.10.2020	51.17	35.6	88.4	Residential/ School
22.	Jalakandapuram GRV	13.10.2020	72.44	44.1	94.5	Residential*
23.	Milakaikaranur	13.10.2020	63.97	55.8	94.7	Residential
24.	Sakthivel House	14.10.2020	54.94	44.2	80.6	Residential

*In side the power loom within 1m from the source

II. Ambient Noise Monitoring report is tabulated below - (During Night time)

Sl. No	Ward	Date of survey	Noise dB(A) Average L_{eq}	L_{min}	L_{max}	Observed land use clarification
1.	1 st ward	14.10.2020	54.05	48.3	80.6	Residential
2.	2 nd ward (i)	14.10.2020	53.08	43.4	83.6	Residential
3.	2 nd ward (ii)	16.10.2020	63.53	43.7	83.3	Commercial
4.	3 rd ward	15.10.2020	44.13	36.4	83.8	Residential
5.	4 th ward(i)	13.10.2020	45.53	41.8	76.6	Residential
6.	5 th ward	13.10.2020	47.97	40.7	89.5	Residential
7.	6 th ward	15.10.2020	43.75	34.5	83.8	Residential
8.	7 th ward	16.10.2020	63.09	43.2	90.2	Residential
9.	8 th ward	16.10.2020	78.47	56.0	113.3	Commercial
10.	9 th ward	15.10.2020	55.46	41.2	93.0	Residential
11.	10 th ward	14.10.2020	48.9	40.5	91.4	Silence Zone
12.	11 th ward	17.10.2020	60.12	46.7	88.5	Residential
13.	12 th ward	15.10.2020	51.26	41.1	83.5	Mixed
14.	13 th ward	14.10.2020	48.79	40.2	90.8	Residential
15.	14 th ward	13.10.2020	57.41	37.6	87.9	Residential
16.	15 th ward(i)	13.10.2020	51.64	37.9	88.6	Residential
17.	16 th ward(i)	17.10.2020	42.86	25.9	84.8	Silence Zone
18.	17 th ward	16.10.2020	79.68	56.0	118.4	Commercial
19.	18 th ward(i)	13.10.2020	49.62	40.1	108	Silence/ Background
20.	Sakthivel House	14.10.2020	37.13	31.4	67.6	Residential

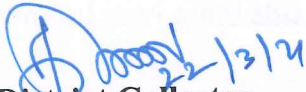
Ambient noise level measurement was carried out at 27 locations covering 16 Residential, 4 commercial/mixed, 4 silence zones and 3 locations at source which are all falls within the region from Ward No.; 1 to 18 of the Tharamangalam Town

Panchayat, Salem District during October 13-18th, 2020. Day time monitoring was carried out from 6 am to 10pm for 16 hours and night time monitoring was carried out 10pm to 6am for 8 hrs. The parameters measured during the day time and night time averages were computed as Leq, dB(A), Lmin, Lmax, which are depicted in the table.

The average Ambient Noise level in the applicant residence is 54.94 dB(A). Though it is within limit (55 dB(A), some time it exceeded the limit. The night hours Noise level is 37.13 dB(A) which is well within the limit of 45dB(A).

However the average Ambient Noise level is slightly more than the prescribed limit in residential area in Tharamangalam area.

Considering Socio economic issues it is difficult to relocate the power loom without affecting their livelihood. Also, relocation of power loom will create law and order issues. Instead of relocation of the units, the remedial measures for noise reduction as suggested by the joint committee constituted by the Hon'ble NGT (SZ) can be implemented to reduce the Ambient Noise level in Tharamangalam Town.


District Collector,
Salem.

Item No.12 BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 103 of 2020 (SZ)
(Through Video Conference)

IN THE MATTER OF:

S. Sakthivel

...Applicant(s)

Vs

The District Environment Engineer,

...Respondent(s)

The Tamil Nadu Pollution Control Board and others.

Date of hearing: 12.1.2021

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s):

Mr. Yogeshwaran

For Respondent(s):

Sri. Kasirajan represented by

Ms. Meena for R1

Dr. V.R. Thirunarayanan for R2

Sri. Abdul Saleem for R3

ORDER

As per order dated 10.7.2020, this Tribunal has constituted a Joint Committee to go into the question and submit a report and posted the case to 11.9.2020. On 11.9.2020, it was adjourned to 15.12.2020 and on 15.12.2020, it was adjourned to today by notification.

2. When the matter came up for hearing today through Video Conference, Sri. Yogeshwaran represented the applicant. Sri. Kasirajan through Ms. Meena represented 1st respondent, Dr. V.R. Thirunarayanan represented the 2nd respondent and Sri. Abdul

Saleem appeared for 3rd respondent.

3. We have received the report by the Joint Committee. The report of the Joint Committee is general in nature and there are certain contradictions regarding the observations made by the committee members as well as the Expert Member appointed to conduct the carrying capacity study regarding the noise level in that area. Further, it is not stated in the report whether running of power loom is a permissible activity as per the Town Planning Scheme or as per the Municipal Law in that area and the category in which the activity falls and whether 'consent' to be obtained by them and whether they have got any permission from the authorities for doing this activity.

4. These things are not mentioned in the report. Further, they have not mentioned anything about the siting criteria, though it was mentioned that some thing will have to be carried out if new power loom is established.

5. It may be mentioned here that as per the notification produced by the applicant along with the application, in a mixed residential zone and such type of activity is not permitted. Further, if the capacity of the electric motor which is likely to be installed is having more than 20HP for running any industry then, that can be established only in commercial zone and not mixed residential use zone.

6. Inspite of all these things, the committee has not made any mention about the violations of the mixed residential use zone and

also the permitted activity as per the notification issued by the Tamil Nadu Government itself in this regard.

7. Further, the committee has taken only the average noise level that has been calculated in different locations for the purpose of assessing the noise level. But that appears to be not the proper approach but that will have to note the noise level that is being emanated from the industry on each occasion at different point o time. It has to be calculated on the basis of the actual noise that has been recorded at the time of inspection and also the reason for the same and if any remedial measure is required, they have to suggest the remedial measures while conducting the activity if the activity is permissible activity in that area. Merely because certain activities are being done in the residential houses by the family members as their livelihood, but it is not a permissible activity against the environmental norms, then the same cannot be permitted in law. We have sympathy for such persons but that would not help the violators to perpetrate the violation if it is an impermissible activity.

8. So the committee is directed to file a further report regarding the observations made by this Tribunal and the remedial measures to be taken for mitigating the situation and even if any shifting has to be done to relocate the same without affecting their livelihood, then that also will have to be considered by the District Collector and come with their proper action plan in this regard. The Committee is directed to

conduct further noise monitoring test and submit the report to this Tribunal through e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

9. The committee as well as the District Collector are directed to submit the report to this Tribunal on or before 12.2.2021

10. The Pollution Control Board is directed to monitor the noise level continuously so as to ascertain level of noise emanated from the alleged industry and submit their independent report regarding the same.

11. The Registry is directed to communicate this order to the Members of the committee as well as official respondents through e-mail immediately so as to enable them to comply with the direction of this Tribunal.

For consideration of further report, post on 12.2.2021

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.103/2020
12.1. 2021
Kkr



ABSTRACT

Rules - Framing of the Tamil Nadu Combined Development and Building Rules, 2019 - Notification - Issued.

MUNICIPAL ADMINISTRATION AND WATER SUPPLY (MA.I) DEPARTMENT

G.O.(Ms) No.18

**Dated: 04.02.2019
(Thiruvalluvar Aandu 2050,
Vilambi, Thai - 21)**

Read:

1. From the Secretary, MoUD, GOI, D.O.No.K-14011/ 83/2016-UD-II, dated 12.09.2016.
2. From the Member-Secretary, CMDA, letter No.C1/ 20172/2013, dated 09.03.2017 and 02.06.2017.
3. G.O.Ms.No.81, MAWS(MA1) Dept, dated 21.08.2018.
4. From the Principal Secretary/Member-Secretary, CMDA, D.O.Ir.No.C1/14867/2018, dated 24.10.2018.
5. Meeting held on 22.11.2018 to discuss the recommendations of the Committee on the comments from public.
6. From the Principal Secretary/Member-Secretary, CMDA, D.O.Ir.No.C1/14867/2018, dated 29.11.2018.
7. The Public (SC) Department, letter No.C.D No.18 (02/2019), dt.19.01.2019, communicating the Extract of the Minutes the meeting of the Council of Ministers held on 18.01.2019.

ORDER:

There is a need to ensure more efficient and sustainable utilization of scarce land, ensuring availability of land for various purposes to make housing more affordable, ensure effective enforcement of regulations relating to development and building construction and to promote ease of doing business in the State of Tamil Nadu. Therefore, the Government after careful consideration, have decided to revise and re-issue various existing Building Rules under various Acts for Corporations, Municipalities, Town Panchayats and Village Panchayats and Development Rules/Regulations issued under the Tamil Nadu Town & Country Planning Act, 1971 as the Tamil Nadu Combined Development and Building Rules, 2019.

2. The Tamil Nadu Combined Development and Building Rules, 2019 are aimed at simplifying the rules and procedure for approval, for development of layouts and buildings with focus on safety, security and sustainability as also to enhance consistency and transparency. This exercise

is based on a number of studies, reports and International consensus reflected in the United Nations Habitat's New Urban Agenda, which advocate greater urban density and compactness of cities to promote better use of scarce land and the easing of Floor Space Index (FSI) restrictions to enable persons belonging to the Low Income Group to buy houses at affordable prices. Provisions of the National Building Code, 2016 and the Model Building Bye-laws, 2016 have also been incorporated. The Rules cover the provision of barrier free environment for differently abled, elderly, children, Rain Water Harvesting, Re-cycling of Grey Water, Solar Energy Capture, Provision of Closed Circuit Televisions and Regulation of Swimming Pools.

3. Accordingly, the appended Notification will be published in an Extra-Ordinary issue of the Tamil Nadu Government Gazette dated 04.02.2019.

4. This G.O. issues with the concurrence of Housing & Urban Development Department vide its U.O.No.2167/ UD4(3)/2019, dated 01.02.2019.

(BY ORDER OF THE GOVERNOR)

**HARMANDER SINGH
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Works Manager, Government Central Press, Chennai – 600 079.
The secretary to Governor, Raj Bhavan, Chennai - 600 022.
The Additional Chief Secretary, RD&PR Dept, Chennai – 600 009.
The Principal Secretary, Hg&UD Dept, Chennai – 600 009.
The Member Secretary, Chennai Metropolitan Development Authority, Chennai – 600 008.
The Commissioner, Greater Chennai Corporation, Chennai – 600 003.
The Commissioner of Municipal Administration, Chennai – 600 005
The Director of Town and Country Planning, Chennai – 600 002.
The Director of Town Panchayats, Chennai 600 108.
The Director of Rural Development and Panchayats Raj, Chennai-600 015.

Copy to

The Secretary to Chief Minister, Chennai – 600 009.
The Senior Personal Assistant to Dy.Chief Minister, Chennai – 600 009.
The Sr P.A. to Minister (MA&RD and Impl, Spl, Prgm), Chennai – 600 009.
The Law Department, Chennai – 600 009.
The Hg&UD Dept, Chennai – 600 009.
The RD&PR Dept, Chennai – 600 009.
SF/SC.

// forwarded by order //

R. K. Koralaya

Section Officer.

Annexure - XVIII

[See rule 33]

Zoning Regulations

Residential use zone

- (1) In this zone buildings or premises shall be permitted only for the following purposes and accessory uses. Permissible non-residential activity shall be limited to one in a sub-division.
- i) Any residence including dwelling, detached, semi-detached, tenements or flats and service apartments.
 - ii) Professional consulting offices and incidental uses thereto occupying a floor area not exceeding 40 sq.m.
 - iii) Nursery schools, Primary Schools, High Schools, Higher Secondary Schools, Libraries and reading rooms.
 - iv) Parks, play grounds, farms, gardens, nurseries, including incidental buildings thereon.
 - v) Cottage industries listed in G.O.Ps.Nos.565 and 566 dated 12.3.1962 as amended and indicated in Annexure - V, with number of workers not exceeding 8 and electric machineries not exceeding 5 H.P.
 - vi) Installation of Motor for pumping water, Air conditioning, Lifts, Solar Heaters, Dish Antennas, etc.
 - vii) Storage of domestic cooking gas cylinders subject to the conditions prescribed in G.O.M.sNo.329 dated 24.2.1977 viz. the applicant should obtain necessary clearance from the Director of Fire and Rescue Services and from the Dept. of Explosives of the Govt. of India.
 - viii) Working women hostels, old age homes
 - ix) Professional consulting offices, Schools of Commerce including Tutorial Institutions, Govt./Semi Govt. Offices, Banks, Pay Offices, Post Office, Offices of Electricity Board, Chennai City Corporation, Tamil Nadu Cooperative Milk Producers Federation Limited, etc. occupying a floor area not exceeding 300 sq.m.
 - x) Public Utility Buildings like sewage pumping stations, water works, Fire stations, Telephone exchanges.
 - xi) Swimming Pool attached to residential activity in a plot.
 - xii) Daily or weekly markets serving local needs.
 - xiii) Transport depots, Bus Terminus and Railway Stations.
 - xiv) Burning, Burial grounds, crematoria and cemeteries.

- xv) Air-conditioned Cinema Theatres abutting min. 12 m wide road.
 - xvi) Banks and Safe Deposit Vaults, Business Office and other Commercial or Financial Institutions occupying floor area not exceeding 500 sq.m. provided the width of the abutting road is minimum 10m.
 - xvii) Hotels, Restaurants occupying a floor area not exceeding 500 sq.m.
 - xviii) Hostels, Dormitories, Boarding and Lodging houses and Welfare Institutions occupying a floor area not exceeding 500 sq.m.
 - xix) Clinics, Hospitals, Dispensaries, Nursing Homes and other Health facilities occupying a floor area not exceeding 500 sq.m. provided the width of the abutting road is minimum 10m.
 - xx) Establishments and shops retailing in vegetables, fruits, flowers, fish, meat and such other daily necessities of the residents, including provisions, soft drinks, newspapers, tea stalls, milk kiosks, cycle repair shops, internet / computer centres, ATMs etc. departmental stores occupying floor area not exceeding 500 sq.m. or organized markets.
 - xxi) Bakeries, Confectionaries, Laundries, tailoring, Goldsmith shops, hairdressing saloons occupying floor area not exceeding 500 sq.m.
 - xxii) Fuel filling stations, and automobile service stations with installation not exceeding 30 HP.
 - xxiii) Industries listed by the Tamil Nadu Pollution Control Board as 'Green' Industries listed in Annexure - VI and subject to maximum installation of 30 HP.
 - xxiv) Taxi stands and car parking including multilevel parking
 - xxv) Automobile workshop with floor area not exceeding 300 sq.m and electrical installations not exceeding 15 H.P.
 - xxvi) Religious buildings and welfare institutions occupying a floor area not exceeding 500 sq.m.
- (2) All uses/activities not specifically mentioned under sub-regulations (1) above shall be prohibited in this zone.

Commercial use zone

- (1) In this zone, buildings or premises shall be permitted only for the following purposes and accessory uses:
 - i) All activities that is permissible in Residential Zone without restriction of floor area (except industries)
 - ii) All commercial and business uses including all shops, stores, markets, shopping centers and uses connected with the display and retail sale of

அனுப்புநர்

திருமதி. ர. ராணி, பி.இ.,
நகர் ஊரமைப்பு உதவி இயக்குநர்,
மாவட்ட நகர் ஊரமைப்பு அலுவலகம்,
சேலம் மாவட்டம்.

6, சன்னதி தெரு, சுப்ரமணிய நகர்,

சூரமங்கலம், சேலம் – 636 005.

Telephone No :0427-2448625,

Email: ddsimregion@gmail.com

பெறுநர்

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
1/276, Meyyanur Main Road,
Salem-4.

0303

ந.க.எண்.274/2020சேமா

நாள்.9.02.2021

ஐயா,

பொருள்: நிறுவன கட்டிடம் – மாவட்ட நகர் ஊரமைப்பு அலுவலகம், சேலம் மாவட்டம் – சேலம் மாவட்டம் – குடியிருப்பு மற்றும் கலப்பு குடியிருப்பு பகுதி மற்றும் வணிக உபயோக பகுதி – Power Loom – கட்டிட அனுமதி வழங்குதல் – விபரம் தெரிவித்தல் – தொடர்பாக.

- பார்வை:**
1. District Environmental Engineer, Tamil Nadu Pollution Control Board அவர்களின் கடிதம் ந.க.எண் DEE/TNPCB National Green Tribunal (SZ) Chennai orders dated 21.01.2021 in O.A.No. 103/2020.
 2. அரசாணை எண் 18, நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை நாள் 04.02.2019.

மேற்காண் பொருள் தொடர்பாக, பார்வை 1-ல் கண்டுள்ள District Environmental Engineer, Tamil Nadu Pollution Control Board அவர்களின் கடிதத்தில் கோரப்பட்டுள்ள விபரங்களுக்கு கீழ்க்கண்டுகளவாறு பதில் வழங்கப்படுகிறது.

பார்வை 2-ல் கண்டுள்ள அரசாணை எண் 18, நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை நாள் 04.02.2019-ல் விதி எண் 33-ன்படி Zoning Regulation (Annexure – XVII)-ல் குறிப்பிட்டுள்ளவாறு,

1. குடியிருப்பு மற்றும் கலப்பு குடியிருப்பு பகுதிகளில் (Residential Use – வரிசை எண் XXII-ன்படி) Tamil Nadu Pollution Control Board ஆல் அட்டவணைபடுத்தப்பட்ட Green Industries பிரிவில் வரும் அ.ப. 30 HP திறன் கொண்ட இயந்திரங்களுடன் அமையும் அனைத்து நிறுவன கட்டிடங்களுக்கும் (Including Power Looms and Hand Looms (without dying & bleaching)) அனுமதி வழங்கலாம்.
2. வணிக உபயோக பகுதியில் (Commercial Use வரிசை எண் IV-ன்படி) Tamil Nadu Pollution Control Board ஆல் அட்டவணைபடுத்தப்பட்ட Green and Orange Industries பிரிவில் வரும் அதிகபட்சம் 50 HP திறனுடன் அமையும் இயந்திரங்கள் கொண்ட அனைத்து நிறுவன கட்டிடங்களுக்கும் அனுமதி வழங்கலாம்.

நகர் ஊரமைப்பு உதவி இயக்குநர்,
சேலம் மாவட்டம்.

8/2/21

GREEN CATEGORY

Sl. No	Type code	Industry sector-Types
1	3001	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)
2	3002	Ayurvedic and homeopathic medicines (without boiler)
3	3003	Bakery /confectionery / sweets products (with production capacity <1tpd (with gas or electrical oven)
4	3004	Bi-axially oriented PP film along with metalizing operations
5	3005	Biomass briquettes (sun drying) without using toxic hazardous wastes
6	3006	Blending of melamine resins & different powder, additives by physical mixing
7	3007	Brass and bell metal utensils manufacturing from circles (dry mechanical operation without re-rolling facility)
8	3008	Candy
9	3009	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
10	3010	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
11	3011	Cement products (without using asbestos / boiler / steam curing) like pipe; pillar, jafri, well ring, block/ tiles etc.(should be done in closed covered shed to control fugitive emissions)
12	3012	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)
13	3013	Chilling plant, cold storage and ice making
14	3014	Coke briquetting (sun drying)
15	3015	Cotton spinning and weaving (small scale)
16	3016	Dal Mills
17	3017	Decoration of ceramic cups and plates by electric furnace
18	3018	Digital printing on PVC clothes
19	3019	Facility of handling, storage and transportation of food grains in bulk
20	3020	Flour mills (dry process)
21	3021	Glass, ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln
22	3022	Glue from starch (physical mixing) with gas / electrically operated oven / boiler
23	3023	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)

24	3024	Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.(Finalization of categorization subject to field verification)
25	3025	Insulation and other coated papers (excluding paper or pipe manufacturing)
26	3026	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)
27	3027	Lubricating oil, greases or petroleum based products (only blending at normal temperature)
28	3028	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying (except coal fired Boiler)
29	3029	Oil mill Ghani and extraction (no hydrogenation / refining)
30	3030	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
31	3031	Phenyl / toilet cleaner formulation and bottling
32	3032	Polythene and plastic processed products manufacturing (virgin plastic)
33	3033	Poultry, Hatchery and piggery (Poultry farms less than one lakh birds need not to obtain CTO – As per CPCB F.No. B-29012/IPC-VI/2017-18, dated 19.07.2017)
34	3034	Power looms (without dye and bleaching)
35	3035	Puffed rice (muri) (using gas or electrical heating system)
36	3036	Pulverization of bamboo and scrap wood
37	3037	Ready mix cement concrete
38	3038	Reprocessing of waste cotton
39	3039	Rice mill (Rice hullers only)
40	3040	Rolling mill (gas fired) and cold rolling mill
41	3041	Rubber goods industry (with gas operated baby boiler)
42	3042	Saw mills
43	3043	Soap manufacturing (hand made without steam boiling / boiler)
44	3044	Spice grinding (upto 20 HP motor)
45	3045	Spice grinding (>20 HP motor)
46	3046	Steel furniture without spray painting
47	3047	Steeping and processing of grains
48	3048	Tyres and tube retreating (without boilers)
49	3049	Chilling plant and ice making without using ammonia
50	3050	CO2 recovery
51	3051	Distilled water (without boiler) with electricity as source of heat
52	3052	Hotels (up to 20 rooms and without boilers) having waste water generation less than 10 KLD and no Hazardous waste

		generation
53	3053	Manufacturing of optical lenses (using electrical furnace)
54	3054	Mineralized water
55	3055	Tamarind powder manufacturing
56	3056	Cutting, sizing and polishing of marble stone
57	3057	Emery powder (fine dust of sand) manufacturing
58	3058	Flyash export, transport & disposal facilities
59	3059	Mineral stack yard / Railway sidings
60	3060	Oil and gas transportation pipeline contains small gas based power plants upto 5 MW
61	3061	Seasoning of wood in steam heated chamber
62	3062	Synthetic detergent formulation units which are not manufacturing LABSA
63	3063	Tea processing (without boiler)
64	3064	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)
65	3065	Crematorium
66	3066	Light Engineering & Fabrication units with painting.
67	3067	Steam calendaring / Zero zero finishing/centering etc.
68	3068	Stone and Granite cutting, sizing and polishing units
69	3069	Single Boiled Rice Mills using steam boiling with pre-cleaning process
70	3999	Miscellaneous (Green)

WHITE CATEGORY

Sl.No	Type code	Industry sector-Types
1	4001	Assembly of air coolers / conditioners, repairing and servicing
2	4002	Assembly of bicycles, baby carriages and other small non motorizing vehicles
3	4003	Bailing (hydraulic press)of waste papers
4	4004	Bio fertilizer and bio-pesticides without using inorganic chemicals
5	4005	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6	4006	Blending and packing of tea
7	4007	Block making of printing without foundry (excluding wooden block making)
8	4008	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9	4009	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure &